

- (v) **Funds from 'Bharat Ke Veer':** ' Bharat ke Veer' is an online portal which enables people to donate voluntarily to the NoKs of CAPF personnel who sacrifice their lives. Such contributions are made directly to the accounts of NoKs online. In addition, funds received in Bharat Ke Veer corpus are also distributed to the NoKs of such personnel.
- (vi) **Operation Casualty Certificate:** The CAPFs personnel killed in action get 'Operational Casualty Certificate' on the line of 'Battle Casualty Certificate' as available to Armed Forces. NoKs are entitled to certain benefits viz. Air and Rail travel fare concession and allotment of Oil Product Agencies etc. on the line of benefits that NoKs of the Defence personnel get on being conferred 'Battle Casualty Certificate'.
- (vii) **Prime Minister Scholarship Scheme (PMSS):** Under PMSS, an amount ₹2250/- per month for girls and ₹2000/- per month for boys is released to the wards of serving/Ex-CAPFs, AR and National Security Guard (NSG) personnel. The amount of scholarship has now been increased from ₹ 2000/- per month to ₹ 2500/ per month for boys and from ₹ 2250/- per month to ₹3000/- per month for girls from the academic year 2019-2020 onwards.
- (viii) **Provision of Ex-gratia compensation by the States/UTs:** Many States/Union Territories have also made provision to pay compensation/assistance to NoKs as per their rules.

Inter-State border disputes

2754. SHRI KAMAKHYA PRASAD TASA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the measures taken by Government for solving the Inter-State border disputes between Assam-Nagaland and Assam-Mizoram; and

(b) whether Government would express views in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) and (b) The Inter-State border dispute between Assam and Nagaland is *sub-judice* in the Supreme Court of India. Government of Assam had filed an Original Civil Suit No. 2/1988 in the Supreme Court.

As regards Assam-Mizoram border dispute, there are certain boundary issues between the two States. The Government of Assam and Mizoram have been advised

to resolve the border dispute amicably. It has also been suggested to these States to hold periodic meetings of Principal Secretaries of Home Departments to resolve border issues, maintain *status quo* as regards the disputed areas and take adequate measures to maintain peace in respective areas of the two States.

Number of undertrial prisoners

2755. SHRI DEREK O'BRIEN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of undertrial prisoners in country's jails in the last three years, year-wise;
- (b) the percentage of undertrial prisoners as compared to the total number of prisoners in the last three years, year-wise; and
- (c) the number of undertrial prisoners who were in prison for less than six months?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) and (b) National Crime Records Bureau (NCRB) compiles prison statistics in its publication "Prison Statistics India". Published reports are available till the year 2016. Details of total inmates, number of undertrial prisoners and percentage of undertrial prisoners to total inmates for the years 2014, 2015 and 2016 are given below:—

Year	Total Number of Inmates	Total Number of Undertrial Prisoners	Percentage of Undertrial Prisoners to total Inmates
2014	4,18,536	2,82,879	67.6
2015	4,19,623	2,82,076	67.2
2016	4,33,003	2,93,058	67.7

(c) A total of 1,60,823, 1,61,284 and 1,70,357 undertrial prisoners were confined in jails up to a period of 6 months in the years 2014, 2015 and 2016 respectively.

Uniform Jail Manual

2756. SHRI SANJAY SETH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) what infrastructural changes have been brought out by Government for proper implementation of prisoner's conjugal rights in an appropriate environment;